IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-96/(ND)/2013

In the matter of

Planetcast Media Services Ltd

Vs.

Softline Media Limited

....PETITIONER

... RESPONDENT

SECTION:

Under Section 9 of IBC, 2016

Order delivered on 01.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. PK Mittal, Advocate

Ms. Nibruti Samal, Advocate

For the Respondent/Corporate Debtor: -

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of this application along with typed set of documents has been dispatched to the Corporate Debtor. In relation to the same, Ld. Counsel for the petitioner states that at page No.239 dispatch receipt issued by the Postal department has been enclosed.

The petitioner is directed to file the affidavit of service enclosing the Tracking report in relation to the dispatch receipt enclosed at page-239 of the typed set of documents within a period of one week. Within a period, notice of the next date of hearing is also to be sent to the Corporate Debtor in relation to the next date of hearing which is fixed on 22.2.2018.

List on 22,2,2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 01.2.2018